

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21132 of 2015

(Arising out of Order-in-Appeal No. 018/2015-ST dated
06/01/2015 passed by Commissioner of CUSTOMS ,
COCHIN(Appeal))

Harrow Exports

Ttn 391,kaoser Complex,kaltex Junction,
KANNUR - 670002
KERALA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service Tax
Calicut**

CENTRAL REVENUE BUILDING,
MANANCHIRA, CALICUT,
KOZHIKODE, - 673001
KERALA

Respondent(s)

Appearance:

**Shri M. Saravanan, Authorised
representative**

SREE GOPAL AND CO

SRI GANESH SREENIVAS
NEW NO.93, OLD NO.74, SATYAMURTHY
ROAD, RAMNAGAR, COIMBATORE
COIMBATORE - 641009
Tamilnadu

For the Appellant

**Shri P. Gopakumar,
Joint Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20772 / 2020

Date of Hearing: 23/10/2020

Date of Decision: 23/10/2020

Per : Bench

Learned authorized representative for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **23/10/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...